

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

I.A. NO. 605/ 2020

IN

COMPANY APPEAL (AT) NO. 315 OF 2018

IN THE MATTER OF

Arti Meenakshi Muthiah

...Appellant

Vs

MCTM Global Investments Pvt. Ltd. & Ors.

.... Respondent

Mr Nikhil Nayyar, Sr Advocate and Mr Divyanshu Rai, Advocate for appellant.

Ms Namitha Mathews and Mr Pulkit Malhotra, Advocates for Respondent.

ORDER

06.02.2020: Heard Learned Counsel for the parties on IA No. 605 of 2020. Learned Counsel for the Appellant submits that Respondent has given notice for convening Meeting though the judgement has already been reserved. It will be detrimental to the interest of the appellant to convene the Meeting during this period, therefore, the appellant prays that the meeting may not be convened till the decision of this appeal.

2. Learned counsel for the Respondent opposes the prayer. However, we are of the view that the Meeting may not be convened on 10.2.2020. Therefore, it is hereby ordered that the Meeting may not be convened till further orders.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member(Technical)

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